

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:814
ANSWERED ON:24.07.2015
Participation of Children in Reality Shows
Jaiswal Dr. Sanjay

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the government has any mechanism in terms of legal provisions and administrative structure for granting a pre-clearance system for reality shows in the country especially the ones which involve participation of children; and
- (b) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING [COL RAJYAVARDHAN RATHORE (Retd.)]

(a) & (b): In so far as private satellite TV channels are concerned, there is no provision for pre-censorship of the content including reality shows telecast on such TV channels. However, all such TV channels are required to adhere to the Programme and Advertising Codes prescribed under Cable Television Networks (Regulation) Act, 1995 and Rules framed thereunder. These codes contain a whole range of parameters to regulate programmes and advertisements telecast on TV channels. Action is taken whenever violation of the Codes is brought to the notice of the Ministry.

Besides, National Commission for Protection of Child Rights (NCPCR), has issued guidelines in 2011 to regulate child participation in TV serials including reality shows and advertisements. This Ministry has placed the guidelines on its website (www.mib.nic.in) and also circulated among all TV channels and their associations including News Broadcaster Association and Indian Broadcasting Foundation.
